

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 556 of 2020

IN THE MATTER OF:

Invest Assets Securitisation &

Reconstruction Pvt. Ltd.

...Appellant.

Versus

Girnar Fibers Ltd.

...Respondent.

Present:

For Appellant: Mr. Anoop Prakash Awasthi, Advocate

For Respondent: Mr. Manish Jain and Preeti Yadav, Advocates

ORDER
(Virtual Mode)

05.11.2020 Learned Counsel for the Appellant submits that due to some personal difficulty, he could not prepare the Rejoinder. In such circumstances, time for filing Rejoinder may be extended for four weeks. Prayer allowed.

Let the matter be listed 'For Admission (After Notice) on **10th December, 2020.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

SC/Kam.